

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/TT/2018

Subject : Determination of tariff from COD to 31.3.2019 for assets under Fiber Optic Communication system for central sector Sub-stations and Generating Stations” in Southern Region.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and 12 others

Parties present : Shri S Vallinayagam, Advocate, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner requested to allow the tariff as claimed in the petition.

2. The Commission directed the petitioner to submit the following information, on affidavit by 16.11.2018 with an advance copy to the respondents:-

- i) Whether the provisions of Central Electricity Regulatory Commission (Sharing of revenue derived from utilization of transmission assets for other business) Regulations, 2007 were considered to arrive at the tariff claimed for the instant assets especially on the manner of sharing of revenue, reduction in transmission charges and maintenance of accounts?
- ii) Auditor certificate in case of Assets 4, 5, 6 and 7 on the basis of allocation applied for the capital cost of OPGW line between the telecom business and transmission business and clearly mention the separate capital cost of assets for these two business and reconcile the costs as per Auditor certificate with the cost mentioned in various forms (Form 4A, Form 5, Form 10B).



- iii) In Form 5, the allocated cost between telecom and transmission business has been shown only for the supply cost, clarify how the cost towards the SDX, MUX and Radio equipment, erection testing commissioning, IEDC and IEDC are not apportioned towards the telecom business.
 - iv) Form 10B for Asset 6 and clarify whether the remaining assets (i.e. Asset 1, 2 and 6) are having the aspects of sharing with telecom business. If so, the segregated details, Auditor certificate and reconciliation of costs for these assets.
3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

